

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6931 of 2026

J. Monisha : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant had filed an application dated April 27, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated May 15, 2026 responded to the application filed by the appellant. The appellant filed an appeal dated June 14, 2026 (Reg. No. SEBIH/A/E/26/00220). I have perused the application, the response of the respondent and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in her application dated April 27, 2026 sought the following information:

*“1. Marks obtained by me in the Phase II examination paper wise and total
2 Category wise cut off marks for the Phase II examination
3 Whether SEBI has a policy regarding disclosure of marks and cutoffs for recruitment exams If yes kindly provide a copy of the same.”*
3. **Reply of the Respondent** – The respondent, in response to the application, informed that the SEBI Recruitment Exercise 2025 for recruitment of Grade A Officers is under process. Therefore, the information regarding marks obtained by candidates in Phase II examination and cut off marks will be published on SEBI website under “career” section post completion of recruitment exercise for Grade A Officer, 2025.

4. **Ground of appeal** – The appellant has filed the appeal on the ground that she was refused access to the information requested.
5. I have perused the application and the response provided thereto. On consideration, I note that respondent has clearly informed that the marks obtained by candidates in Phase II examination and cut off marks will be published on SEBI website under “career” section, post completion of recruitment exercise for Grade A Officer, 2025. Accordingly, I find that the application has been adequately addressed.
6. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: July 07, 2026

RUCHI CHOJER

**APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA**